COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 83 OF 2017 &
IA NOS. 704 & 705 OF 2016

Dated: 11th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

U.P. Ceramics and Potteries Ltd. … Appellant(s)
Vs.
Rajasthan Electricity Regulatory Commission & Ors. … Respondent(s)

Counsel for Appellant(s) : Mr. Shivi Sanyam

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R-1

Mr. B.S.Ajatshatru
Ms. Megha K. for R-2 to R-4

ORDER

Learned counsel for respondent No.1 states that respondent No.1 does not wish to file any reply. Learned counsel for the respondent Nos. 2 to 4 seeks two weeks further time to file reply. As a last chance, time is granted and she may take steps to file the same on or before 09.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on ***11.12.2017.***

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd